



The Tripura Lift and Escalators Act, 2025

Act No. 12 of 2026

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Dated, Agartala, the 1st June, 2026

NOTIFICATION

The following Act of the Tripura Legislative Assembly received the assent of the Governor of Tripura on the 25th May, 2026 and is hereby published for General information.


(Sankha Subhra Datta)
Deputy Secretary, Law
Government of Tripura

THE TRIPURA LIFT AND ESCALATORS ACT, 2025

**AN
ACT**

to provide for the regulation of the construction, erection, maintenance and safe working of all classes of lifts, escalators, moving walks and all machinery and apparatus pertaining thereto in the State of Tripura and for matters connected therewith or incidental thereto.

WHEREAS due to rapid improvement in technology and standards, radical changes have been ushered in the field of lifts and escalators, it is expedient that the same be regulated for ensuring safety of users in the state of Tripura;

Be it enacted by the Tripura Legislative Assembly in the Seventy-seventh year of the Republic of India as follows:-

**CHAPTER I
PRELIMINARY**

Short title,
extent and
commence
ment

1. (1) This Act may be called The Tripura Lifts and Escalators Act, 2025.
(2) It extends to the whole of the State of Tripura
(3) It shall come into force at once.

Definitions

2. In this Act, unless the context otherwise requires-
 - (a) “approved contractor”, “Contractor” or “Assistant Contractor” means a person or a firm or company who possess a license for erection, maintenance or testing of lifts or escalators issued by the Electrical Inspector;
 - (b) “authorized representative” means a person or a firm who is empowered by the owner , to act on his behalf, for the purposes of the Act;
 - (c) “automatic rescue device” means a device which, in case of power failure in the building, enables the lift to land and stop at the nearest landing floor and open the landing and lift cage doors simultaneously;
 - (d) “balustrade” means a part of the escalator which ensures the user’s safety by providing stability, protecting from moving parts and supporting the handrail;
 - (e) “brake load” means a load on step or pallet or belt for which the brake system is designed to stop the escalator;
 - (f) “combplate” means a prolonged plate that forms part of an escalator landing and engages with the cleats of the steps at the limits of travel;
 - (g) “emergency rescue device” means an electronic and electric apparatus which provides 3-phase emergency power supply to the lift, in case of power failure or breakdown in the high rise building and gives sufficient backup to the lift to land, stop and open the landing and lift and open the landing and list cage doors at any floor and remain in regular operation upto the extended time which would be at least fifteen minutes;

- (h) “escalator” means a moving inclined continuous stairway or runway used for raising or lowering passengers, which work on power;
- (i) “escalator installation” means an installation which includes the escalator, the operating mechanism, the track, the trusses or girders, the balustrade, the step treads and landing and all chains, wires and plants directly connected with the operation of the escalator;
- (j) “Government” means the Government of the State of Tripura;
- (k) “Inspector” means the Electrical Inspector appointed by State Government under Sub Section (1) of Section 162 of the Electricity Act, 2003 (Central Act 36 of 2003), who has Territorial Jurisdiction over the place of installation of a lift or an escalator;
- (l) “license” means a license granted under this Act;
- (m) “lift” means a hoisting and lowering mechanism equipped with a cage which moves in an upward and downward direction, and work on power and is designed or is actually used to carry passengers or goods, or both;
- (n) “lift cage” means a car or a cage of a lift used for the conveyance of passengers or goods, or both;
- (o) “lift installation” includes a lift cage, a lift way, a lift way enclosure, and an operating mechanism of the lift and ropes, cables, wires, safety provisions and plant and machinery connected with the operation of the lift;
- (p) “lift pit” means the space in the lift well below the level of the lowest landing floor;
- (q) “owner” means an owner, occupier, office bearer, secretary of a society or an association, or a tenant of the whole or part of a premises, to whom the possession of and control over the affairs of the place in which a lift has been erected or working has been entrusted;
- (r) “passenger” means any person who uses the lift or escalator for the purpose of his conveyance;
Explanation -For the purpose of this clause, a lift operator shall also be treated as a passenger;
- (s) “power” includes electrical, hydraulic, pneumatic or mechanical power, etc. or a combination of any of these;
- (t) “premises” means any structure, whether temporary or permanent, where a lift or escalator is installed;
- (u) “prescribed” means prescribed by rules made under this Act;
- (v) “rated load” or “contract load” means the load at which the lift is designed to move as specified in the approved drawings;
- (w) “rated speed” in case of a lift means maximum speed of the lift car in any part of its travel in upward or downward direction for which the lift equipment has been designed and in case of an escalator means a speed in the direction of the movement of the steps, pallets or belt for which the escalator has been designed as specified in the approved drawing;

(x) “registration” means assignment of a number to a lift or escalator by the Inspector under section 4 of this Act.

(y) “section” means a section of this Act;

(z) “State” means the State of Tripura.

- Appointment of officers and officials
3. (1) The Government may by notification in the Official Gazette, designate as many Assistant Electrical Inspectors, as may be necessary, having such qualifications as may be prescribed, for the purpose of assisting the Electrical Inspector, for the purposes of this Act.
(2) The Electrical Inspector shall have general superintendence and control over the Assistant Electrical Inspectors and may issue necessary directions for carrying out the purposes of this Act.
- Registration
4. (1) Every owner shall, within a period of one month after the completion of the installation of a lift or an escalator, apply for registration for such lift or escalator, in such form and manner along with such non-refundable fees as may be prescribed.
(2) Notwithstanding anything contained in sub-section (1) above, every owner of a place in which a lift or an escalator has been installed before the date of commencement of this Act shall, within a period of one month from such date apply for registration for such lift or escalator, in such form and manner along with such non-refundable fees as may be prescribed.
(3) On receipt of an application, complete in all respects, the Electrical Inspector shall register the lift or escalator, by assigning a number to it within a period of thirty days.
(4) Every owner of a lift or escalator, shall submit every year a copy of annual lift or escalator maintenance contract or any other arrangement made for maintenance of lifts and escalators to the Electrical Inspector in token of having the contract or arrangement made with any lift or escalator maintenance company for the smooth and safe running of the lift or escalator.
(5) Every owner of a lift or escalator shall also furnish all annual safety certificates in such form and manner as may be prescribed for the smooth and safe running of the lift or escalator.
- Emergency rescue device and Automatic rescue device
5. For the rescue of passengers trapped in the lift in the event of breakdown of power supply, by bringing the lift to the nearest landing floor and keeping the landing and lift cage doors open, the owner shall provide :
(1) automatic rescue devices and emergency rescue devices for high rise buildings having height of more than fifteen metres.
(2) either of automatic rescue devices or emergency rescue devices for buildings having height of less than fifteen metres.

Inspection	6. Every lift and escalator which has been registered shall be inspected once in a period of three years by the Electrical Inspector or by an officer or an agency authorized by the Government on this behalf. A fee as may be prescribed shall be charged for such inspection, in addition to any other electrical installation testing and inspection fees.
Maintenance of lift or escalator	7. Every owner of a lift or escalator shall enter into a contract with an approved contractor, for its regular maintenance, including cleaning, oiling, adjusting and repairing of the lift or escalator.
Code of Practice	8. (1) Save as otherwise provided in this Act, the relevant code of practice of the Bureau of Indian Standards (including National Building Code and National Electrical Code), if any, may be followed to carry out the purposes of this Act and in the event of any inconsistency, the provisions of this Act and the rules made there under shall prevail. (2) The material and apparatus used shall conform to the relevant specifications of the Bureau of Indian Standards where such specifications have already been laid down. (3) The number of lifts or escalators to be installed in a premises and the spacing between them shall be governed as per the relevant code of practice of Bureau of Indian Standards and the National Building Code.
Right to enter in any building for inspection	9. An Electrical Inspector at all reasonable hours, with such assistants, if any, being persons in the service of the Government, as he thinks fit, may enter any premises in which a lift or an escalator is installed or in connection with which an application for registration has been received, for the purpose of inspecting the lift or escalator or their installation or the site thereof.
Lifts or escalators in an unsafe condition	10. If, upon an inspection as it is carried out under section 6, the Electrical Inspector finds that any lift or escalator in any building is in an unsafe condition, he may direct the owner requiring such repairs or alterations to be made to such lift or escalators, as he may deem necessary, within the period specified by him and may also forbid the use of such lift or escalator until such repairs or alterations are carried out or such unsafe condition is removed to his satisfaction.
Sealing	11. (1) Any lift or escalator in respect of which a direction is issued under section 9 has not been carried out to the satisfaction of the Electrical Inspector, such lift or escalator, in case the same is found being used may be ordered to be sealed by the Electrical Inspector. (2) An appeal against an order under sub-section (1) shall lie to the Electrical Inspector, Power Department, Tripura whose decision shall be final.
Insurance	12. The owner shall, after the completion of the installation of such lift or escalator or after the enactment of this Act, as the case may be, mandatorily ensure third party insurance so as to cover the passengers using such lift or escalators.
Log book and reporting	13. (1) The owner shall, maintain a log book for each lift and escalator and enter therein the details of operation, break-downs (other than failures in electrical supply) and accidents, if any. This log book may be inspected by the Inspector as and when he desires.

(2) Whenever any accident occurs in the process of operation of any lift or escalator causing injury to any person, the owner shall, within a period of twenty-four hours of the accident, give intimation with full details of accident, in such form as may be prescribed, to the Electrical Inspector. The working of such lift or escalator, shall not be resumed after such accident except, with the written permission of the Electrical Inspector.

Concurrent liability	14. The lift or escalator installation or maintenance company, as the case maybe, may also be prosecuted and held liable for punishment under this Act in case an accident occurs in the lift or escalator, due to malfunctioning of any of the safety provisions of the lift or escalator, if such malfunction is attributable to negligence by such lift or escalator installation or maintenance company.
Intimation about closure	15. If a lift or escalator installed in any building gets decommissioned, intimation about this shall be given by the owner to the Electrical Inspector within a period of one month of such incidence.
Life span	16. A lift or escalator installed in the premises shall be replaced by the owner of the lift or escalator, after the expiry of a period of twenty years from its installation. Such replacement shall be completed within the twenty-first year of the installation of the lift or escalator, and the owner shall apply for a fresh registration under section 4.
Power to relax	17. The Government may, by order in writing, direct that any of the provisions of this Act or the rules made thereunder shall be relaxed subject to such conditions as it may deem fit.
Delegation of powers	18. The Government may, delegate any of its powers conferred on it by or under this Act, to such officer as it may deem fit.
Penalty	19. Whoever contravenes any of the provisions of this Act, or the rules made there under shall, be punishable with imprisonment for a term which may extend to three months, or with fine which may extend to fifty thousand rupees, or both, and in the case of a continuing contravention with an additional fine which may extend to one thousand rupees for each day during which such contravention continues.
Cognizance of offence	20. No Court shall take cognizance of any offence under this Act except on complaint made by the Inspector, appointed under the Act.
Protection for action taken in good faith	21. No suit, prosecution or other legal proceedings shall lie against any person in respect of anything which is done in good faith or intended to be done in pursuance of the provisions of this Act, or of the rules made thereunder.
	22. (1) The Government may, by notification in the official Gazette, make rules for the purpose of this Act.
Power to make rules	(2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:- (a) Specifications for lifts and escalators;

- (b) The manner in which erection plans of lift and escalators shall be submitted;
- (c) The manner in which lifts and escalators may be tested;
- (d) The form of application of permission for the erection of lift and escalators and license for working of lifts and escalators;
- (e) The form of report of completion to be sent under sub-section (1) of section 4;
- (f) The term and conditions and restrictions subject to which, and the form in which, the license may be granted for the working of lifts and escalators and the fees to be paid in respect of such licence;
- (g) The manner in which and the terms subject to which the lifts and escalators shall be worked;
- (h) The manner in which notice of accidents shall be given;
- (i) The form of notice of accidents to be given under sub-section (2) of section 13 ;
- (j) The form and manner to file appeal under sub-section (2) of section 11, and
- (k) Any other matter which is to be, or may be prescribed, for carrying out the purposes of this Act.

(3) Every rules made under this Act shall be laid, as soon as may be, after it is made, before the Tripura Legislative Assembly, while it is in session. If the House agrees in making any modification in the rule or the House agrees that the rule should not be made, the rule shall thereafter have effect only in such modified form, or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

Savings 23. Nothing contained in this Act shall affect the provisions of the Electricity Act, 2003 (36 of 2003) or the rules made thereunder.

Sd
Sankha Subhra Datta
Deputy Secretary
Law